

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/24(KB)2023
IA(I.B.C)/1956(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	IFCI LIMITED VS NTCIL INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Financial Creditor
Mr. Supriyo Gole, Adv.]
Ms. Madhuja Barman, Adv.]

Mr. Arup Nath Bhattacharyya, Adv.] For the Corporate Debtor
Mr. Abhidipto Tarafdar, Adv.]
Mr. Sayam Das, Adv.]
Ms. Sreetama Biswas, Adv.]
Mr. Arya Bhattacharyya, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/1956(KB)2023**
 - a. Ld. Counsel Mr. Rishav Banerjee appearing for the Financial Creditor (the applicant herein) submits that the settlement has been arrived at between the parties and therefore, the CIRP order can be recalled.
 - b. Since nothing is there on board, list this matter on **01.05.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)